



\$~1

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA 600/2004

KAUSHALYA DEVI Appellant

Through: Ms. Mehvish Khan, Adv.

versus

COMMISSIONER OF INCOME TAX Respondent

Through: None

CORAM:

SH. KOVAI VENUGOPAL(DHJS), JOINT REGISTRAR(JUDICIAL)

ORDER

%

17.10.2016

CM Appl. No. 451/2016 (u/O 22 R 3 r/w Section 151 CPC for substituting the LRs of deceased appellant) and CM Appl. No. _____/2016 (to be numbered) (u/S 5 of Limitation Act r/w section 151 CPC seeking condonation of delay)

Issue notice to the respondent on filing of PF/RC and speed post. Reply, if any, be filed within two weeks and rejoinder, if any, by the next date of hearing.

Put up on 13.01.2017.

**KOVAI VENUGOPAL(DHJS)
JOINT REGISTRAR(JUDICIAL)**

**OCTOBER 17, 2016
NR**